RAJYA SABHA

Reduction in interest rate on institutional credit

75. SHRI NILOTPAL BASU: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that there is an all round trend of reduction in the interest rate on institutional credit;
- (b) if so, the details thereof during the last three years; and
- (c) the details of such trend in the case of credit and loans received by State Government from Central Government and other central agencies under different schemes during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (ANANT GANGARAM GEETE): (a) Yes, Sir.

(b) The Prime Lending Rate (PLR) of Scheduled Commercial Banks during the last three years is as under :—

	June 2000	June 2001	June 2002
Public Sector Banks	11.25-12.50	10.00-12.75	10.00-12.50
Foreign Banks	9.75-17.50	9.25-17.50	8.00-17.50
Private Sector	10.25-15.50	10.25-15.50	10.00-15.50

(c) Rate of interest charged on credit and loans received by State Government from Central Government dining the last three years is as under:

June 1999 to May 2000	June 2000 to March 2001	April 2001 to March 2002	April 2002 on wards
12.50%	12.50%	12.00%	11.50%

Electronic clearance system for income-tax

76. SHRI PRITHVIRAJ CHAVAN: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) the amount of interest outflow on account of delayed refund claims in the Income Tax Department in the last three years;

- (b) whether clearance through Electronic Clearing System has been implemented in all Commissionerates; and
- (c) if not, the progress made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN): (a) The accounting system being followed by the Income Tax Department does not indicate the amount of interest outflow on account of delayed refund claims separately.

- (b) No, Sir.
- (c) It has been decided to implement the Electronic Clearing System in the cities where the facility has been made available by the Reserve Bank of India. A Committee constituted by the Central Board of Direct Taxes is looking into the issue of necessary amendment of Central Treasury Rules and Receipt and Payment Accounting rules for implementing the System.

Maintenance of separate data for loans to women

77. DR. DASARI NARAYANA RAO: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) whether RBI had in the recent past advised the Public Sector Banks to maintain a separate data on loans advanced to women,
- (b) whether all the Banks have complied with the advice, if not, the details of the defaulting Banks;
- (c) the details of loans advanced to women to Banks under Government sponsored schemes after the Reserve Bank of India advice, Bank-wise and Scheme-wise; and
- (d) what action is being contemplated against the defaulting Banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) Yes, Sir Reserve Bank of Inida (RBI) has reported that public sector banks have been advised by them to furnish on a quarterly basis data on credit flow to women, commencing from September, 2001.

(b) All the banks have furnished data on credit flow to women for the quarters